

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) NO.170 OF 2020

In the matter of:

MBev Spirits Pvt Ltd

Appellant

Vs

Mam Chand Goyal & Ors

Respondent

Mr Krishnendu Datta and Mr. Gursat Singh Vachhar, Advocates for appellant.

Mr. Virender Ganda Sr. Advocate and Mr. Prashant Mehta, Mr Arush Kumar, Advocates for R1 and R2.

Mr. Siddharth Bhatli, Mr Abhishek Chaudhary, Advocates for R4,6,7 and 8.

ORDER

19.10.2020- Heard the Learned Counsel for the appellant. At this stage, Mr. Prashant Mehta, Learned Counsel for R1 and R2 seeks time to file 'Reply/Response' and accordingly he is permitted to file 'Reply/Response' by 6th November, 2020. The Learned Counsel for the Respondent No.1 and 2 is required to serve copy of the 'Reply/Response' to the Learned Counsel for the Appellant three days before the next date of hearing.

It is open to the Learned Counsel for the Appellant to file 'Rejoinder', if any, of course after serving due copy of the 'Rejoinder' to the other side appearing for the parties. In respect of the Respondent No.3 and 5, Notice may be issued by speed post within three days from today. Requisites alongwith process fee, if not filed, be filed by tomorrow. In respect of Respondent No.4,6,7 and 8, Mr. Siddharth Bhatli, Learned Counsel appears and seeks time to file 'Reply/Response'. He is permitted to file 'Reply/Response' by 6th November, 2020 after serving copy of the same to the opposite side.

Registry is directed to list the matter on **23rd November, 2020.**

(Justice Venugopal M)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/kam